BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH : BANGALORE

DATED THIS THE 14TH DAY OCTOBER , 1986.

Present:

Hon'ble Mr.Justice K.S.Puttaswamy   .. Vice Chairman

Hon'ble Mr. L.H.A.Rego   .. Member(A)

APPLICATION NO. 1720 OF 1986

Smt. P.S.Shambavi Devi
Scientist 'C'(Instrument
Services) CFTRI, Mysore-13.   .. Applicant.

(By SRI C.Lakshminaraya Rao,Advocate)

v.

1. Dr. P.E.Shankaranarayanan,
   Scientist-in-Charge, CEERI
   Extension Unit, CSIR Madras
   Complex, Taramani TTTI Post
   Office, Madras 600 013.

2. The Director,
   Central Electronics Engi-
   neering Research Institute
   (CEERI), Pilani, Rajastan-31.

3. Joint Secretary
   Administration (CSIR)
   'Anusandhan Bhavan'
   Rafi Marg, New Delhi-110 001. .Respondents.

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        This application coming on for preliminary

hearing this day, Vice-Chairman made the following:

                 O R D E R

        In this application made underSection 19 of

the Administrative Tribunals Act of 1985 ('the Act')

the applicant has sought for a direction to the

                                    respondents

respondents to promote her to the post of Scientist
'C'.

2. Admittedly the applicant is working in an
unit called 'the Central Food and Technical Research
Institute, Mysore' ('CFTRI') which is a part and
parcel of Council of Scientific and Industrial Research,
New Delhi ('CSIR') a body registered under the
Societies Registration Act of 1860.

3. The CSIR is not one of the societies on which
the Central Government had conferred powers on the
Tribunals constituted under the Act (vide:Notification
No.A-11019/16/86-AT dated 2-5-1986). From this it
follows that this application made before this Tri-
bunal for reliefs of a service matter of CSIR is not
maintainable before this Tribunal. In this view, Sri
C.Lakshminarayana Rao, learned counsel for the appli-
cant in our opinion, very rightly seeks leave to
withdraw this application with liberty reserved to
approach the appropriate forum for relief. We grant
the request made by Sri Rao and reject this applica-
tion as withdrawn by the applicant.

VICE CHAIRMAN 14/10/1986

MEMBER(A)

np/